

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 306**  
**IB-456(ND)/2018**

**New IA-3553/2024, New IA-3556/2024**

**IN THE MATTER OF:**

**Ms. Pallavi Joshi Bakhru**

... **Applicant/Petitioner**

**Versus**

**M/s. Universal Buildwel Pvt. Ltd.**

... **Respondent**

**Under Section: 7 of IBC(CIRP)**

**Order delivered on 19.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Shekhar Raj Sharma, Adv.Nidhi Narwal in  
IA-3556/2024, Mr. Shyam Kishan Seraf in  
person in IA-3553/2024

**For the Respondent** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-3553/2024:** The Ld. Counsel for the Applicant submitted that he has preferred objection to resolution plan in terms of IA-2959/2024, when the application for approval of plan was preferred in year 2021. Having submitted so pressed for expediting the hearing qua the IA. We don't find any reason to take up the IA-2959/2024 for hearing on an early date. **The captioned IA is accordingly rejected.**

**IA-3556/2024:** Issue notice to the Resolution Professional (RP) returnable on 31.07.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the

Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 31.07.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**